

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal District & Sessions Judge,
Budgam, Ganderbal, Kishtiwari, Rajouri,
Srinagar, Shopian and Samba .

NO:- 51290-97/84 Dated :- 07/1/2019
Subject :- Awaiting information regarding Unlawful Activities (Prevention) Act


Sir,

Kindly refer to this office letter NO:- 48390-413/Sts dt:- 26.12.2018 on the subject cited above, the requisite information is still awaited despite lapse of 10 days .

In this connection, it is again request to kindly expedite the matter and transmit the same to this registry without any further delay so that we may able to communicate the requisite information to the concerned authority .

Matter may be treated as most urgent,

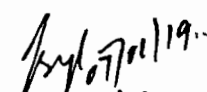
Yours faithfully,


Assistant Registrar

NO:- 51290-97/84 Dt:- 07/1/2019

✓ Copy to the:-

Incharge NIC High Court of J&k, Jammu for uploading the same on the High Court web site .


Assistant Registrar